

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SITTING AT
SOUTHERN BENCH

I.A.No. 12 of 2021

in

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare Association,
Pallavaram Registration No.569/2016,
Represented by its Secretary Mr.S.Chandrasekar,
No.328, GST Road, Pallavaram, Chennai – 600 043.
Email ID : ogaowa2016@gmail.com
Phone No.9381011008

... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Represented by its Managing Director,
No.1, SIDCO Industrial Estate, Guindy, Chennai – 32.
Email ID : sales@olympiagroup.in
Phone No. 044 – 4356 3773
2. Tamil Nadu Pollution Control Board,
Represented by its Member Secretary,
No.76, Mount Salai, Guindy, Chennai – 600 032.
Email ID : tnpcb-chn@gov.in
Phone No. 044 – 22353134
3. State Level Environment Impact
Assessment Authority, Tamil Nadu,
Represented by its Member Secretary,
3rd Floor, Panagal Maaligai,
No.1, Jeenis road, Saidapet, Chennai-600015.
Email ID : mstnseiaa@yahoo.com
Phone No. 044-2435 9973

... Respondents

TYPED SET OF PAPERS

S.No.	Date	Description of Documents	Page No.
1	02.02.2021	Counter Affidavit filed by the 1 st Respondent	1
2	25.01.2021	Reply submitted by the 1 st Respondent to the DEE	14
3	02.02.2021	Test report of STPs treated water and UF treated water	16

Certified that the above are true copies of the originals.

Dated at Chennai on this the 6th day of February, 2021

COUNSEL FOR 1st RESPONDENT

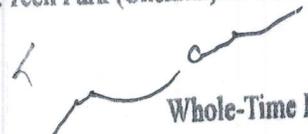
✓

SIDCO Industrial Estate, Guindy, Chennai – 600 032, do hereby solemnly affirm and sincerely state as follows:

Preliminary Objection :

1. The above I.A.No.12/2021 seeking permission to raise additional grounds in O.A. No.53 of 2020 has been filed against the alleged non-compliance of the conditions in the Environmental Clearance.
2. The first respondent submits that the Environmental Clearance for the residential complex was obtained on 16.04.2013, which was amended on 24.02.2015. The construction was done by engaging M/s.Larsen & Toubro Ltd, and the certificate on Environmental Compliance was obtained on 30.10.2017.
3. The 1st respondent submits that the non-compliance alleged by the applicant was during the construction phase of the project (i.e, about 6 years back) and the operation phase (about 5 years back i.e, from the occupation of the flats). Hence, the I.A. to raise additional grounds in O.A. No.53 of 2020, alleging non-compliance in Environmental Clearance dated 24.02.2015, is barred by limitation under section 14 (3) of National Green Tribunal Act and liable to be rejected by this Hon'ble Tribunal.
4. The 1st respondent submits that the maintenance of the premises and the operations of the equipments including 2 STPs were handed over to the applicant's Association on 16.07.2017 and the monthly maintenance charges from the respective flats are collected by them from August

For Olympia Tech Park (Chennai) Private Limited

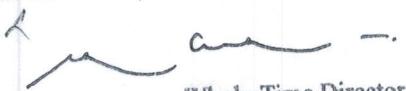

Whole-Time Director

2017. The design and adequacy of STPs are approved by Indian Institute of Technology, Chennai, and the test results of STPs treated water and UF treated water done on 21st January 2021, clearly demonstrate that they satisfy the norms of the Pollution Control Board. (Thus the 1st respondent discharged the obligations as per norms).

5. The 1st Respondent further submits that the Expert Committee appointed by this Hon'ble Tribunal, in their report have not pointed out any short coming in the design or adequacy of the two STPs. In spite of the above, instead of attending to the maintenance of the premises and equipments, the applicant association is bent upon giving complaints to various authorities including Chief Minister's cell (on 5th January 2021), which shows that their action is ill motivated and not objective oriented.
6. Without prejudice to the above submission, with regard to the allegations of non-compliance during construction and operation phase, the 1st respondent submits as follows :-

Condition No.	Allegations of non-compliance of the following conditions	Reply by the 1 st Respondent
<u>Specific Conditions – Construction Phase</u>		
XVI	Storm water control and its release shall be as per CGWB and BIS standards for various applications.	All roof rainwater pipes are connected to recharge pits for harvesting rainwater through ground water recharge. Any excess water shall go to the external municipal storm drain.
XX	Roof should need perspective requirement as per Energy Conservation Building Code by using	Roof insulation is done to prevent ingress of heat as per NBC norms

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	appropriate thermal insulation material to fulfil the requirement.	eventually complying with the ECBC requirements. The U factor of roof is far less than the prescribed value.
XXII	Opaque wall should need perspective requirement as per Energy Conservation Building Code which is mandatory for all air conditions spaces by use appropriate thermal insulation to fulfil the requirement.	This is a residential building and the walls have been constructed to adequately fulfil the ECBC norms. Individual households have installed their Aircon's according to their choices. However, proper ventilation provided.
XXV	Proper approach road for fire - fighting vehicles and for rescue operations in the event of emergency shall be made.	Proper approach road for fire fighting vehicle and fire rescue operations in the event of emergency are provided adequately as required. The building has secured the mandatory pre- and post-construction NOC's from DFRS (Department of Fire & Rescue Services] who governs the fire fighting and emergency preparedness requirement of such MSB developments.
XXVII	All ECBC norms have to be adopted	All ECBC norms as per 2007 ECBC has been adopted in relevance to the residential buildings, wherever applicable.
XXVIII	The proponent should ensure to keep necessary road width as per O.M. dated 07.02.2012 of MOEF, GOI, New	Necessary road width as per O.M. dated 07.02.2012 of MOEF, GOI, New Delhi with

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	Delhi with respect to high rise buildings.	respect to High Rise Buildings has been fulfilled.
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Operation Phase

I	The proponent as committed shall be responsible for the maintenance of common facilities including greening, rainwater harvesting, sewage disposal, solid waste disposal and environmental monitoring facility, post handing over for a span of one year and during the first year itself association of the apartment owners shall be formed, and entire above responsibilities shall be transferred and maintained by them continuously throughout.	The maintenance of the common facilities has been done by M/S KSM Nirman till 15 th July 2017 and thereafter the common facilities maintenance is under the responsibility of the association as they have been managing the same and collecting the maintenance charges from the residents.
II	Before handing over of the completed flats to the allottees the entire water requirement during operation phase shall be met from Pallavaram Municipality as committed after getting permission scientifically throughout the period of operation.	Water connection is yet to be provided by Pallavaram Municipality and the source of water is vide private tankers. Required financial fee / deposits have already been made to the Urban Local Body.
IV	The proponent shall ensure that storm water drain provided at the project site shall be maintained without choking or causing stagnation and should also ensure that the storm water shall be properly disposed off in the Natural Drainage / Channels without disrupting the adjacent public. Adequate harvesting of the storm water should also be ensured.	The development has been provided with a well-structured peripheral storm water drain running around the periphery of the development with its final outfall connected to public storm water drain across the development. The maintenance of the common facilities including the storm drains within the project premises vests with the Residents Associations who are managing the

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		maintenance and collecting charges from the residents.
V	The proponent should also ensure that necessary trenches for openings shall be provided at periodic intervals along the compound walls, as has to let out the storm water during raining season without stagnation / ponding.	Storm water drains were designed with carrying capacity based on the runoffs to carry and contain cumulative storm water flow throughout the Site periphery and disposing into GST road side municipal disposal point. Even in the recent massive floods of 2015, this project site had no issues of water logging inside the premises.
VI	The proponent should also ensure that rainwater collected from the covered roof of the building etc shall be scientifically harvested so as to ensure the maximum beneficiation of the rainwater harvesting.	All roof rainwater downcomers were connected to recharge pits for harvesting rainwater through ground water recharge.
VII	Rainwater harvesting for roof run off and surface run - off as per plan submitted should be implemented. Before recharging the surface run off, pre-treatment with screens, settlers etc. must be done to remove suspended matter, oil, and grease etc.	All recharge pits were provided with desilting chambers with screens before inlet to arrest any silt particles entering & avoid choking recharge pits.
VIII	The proponent shall issue plans showing separate pipeline marked with different colour with the with the following details. <ol style="list-style-type: none"> 1. Location of STP, compost system, underground sewer lines. 2. Pipeline conveying the treated effluent for green belt development. 3. Pipeline conveying the treated effluent for toilet flushing. 4. Water supply pipeline. 	The drawings are given to association as part of handover process. It is available there with the association as a record of construction and connections made on as built mode.

	<p>5. Gas supply pipeline if proposed. 6. Telephone cable. 7. Power cable. 8. Storm water drain. 9. Rainwater harvesting system to all the allottees/ owners while executing the allotment order / sale deed.</p>	
XVI	<p>Application of solar energy should be incorporated for lamination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid system or fully solar system for a portion of apartments shall be provided.</p>	<p>Solar street lighting [common area] has been provided within the project campus. Totally 30 Nos, of Solar PV lights have been installed.</p>
XXII	<p>No construction activity of any kind shall be taken up in the OSR area. Consent of the local body concerned should be obtained for using the secondary treated sewage in the OSR area.</p>	<p>No construction activity is carried out in OSR area.</p>
XXV	<p>To facilitate easy disposal and making the solid waste disposal less laborious, chute shall be provided in each floor with a collection bin (Wheeled bins with top lid arrangement) in the bottom of the chute to be kept in the ground floor level. Which the bins shall be transferred to the solid waste disposal area identified within facility.</p>	<p>Due to majorly wet waste handling by residential occupants, service lifts provided to bring down the wastes in sealed drums and the association deployed staffs are responsible for door-to-door collection and charging the same at one point identified as solid waste handling area [earmarked] within the development for further disposal through corporation provisions</p>
XXVI	<p>A terrace garden area of 1981.72 sq.m (Roof top area) shall be developed and maintained continuously by the proponent as committed.</p>	<p>An area of 728.26 Sq.mtrs is provided.</p>

For Olympia Tech Park (Chennai) Private Limited



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General condition:

I	It is mandatory for the project proponent to furnish to the SEIAA, half yearly compliance report in Hard and Soft copies on 01 st June and 01 st December of each calendar year in respect of the conditioned stipulated in the prior environmental clearance.	Half yearly compliance monitoring on the stagewise progress have been submitted and based on the same the compliance report from MoEF – Regional office – Chennai was also secured
III	A copy of the clearance letter shall be sent by the proponent to the Commissioner of Corporation / Municipalities / Executive Officer of Town Panchayat / Block. Development Officers of Panchayat Union whichever is applicable and the local NGO, if any from whom suggestions / representations if any have been received while processing their proposal. The clearance letter shall also be put on the website of the proponent.	As such while the EC was accorded the same has been marked to the Municipal Commissioner along with other mandatory government authorities governing the development. We have also publicly advertised the receipt of the EC in both English and Tamil Newspaper as mandated, which also stated the copy of the EC is available in the official website of SEIAA and MoEF- GoI – New Delhi
V	All other statutory clearances such as the approvals for storage of diesel from Chief Controller or Explosives, Fire and Rescue Services Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972, State / Central Ground Water Authorities, Coastal Regulatory Zone Authority, Other statutory and other authorities as applicable to the project shall be obtained by project proponent from the concerned competent authorities.	All requisite statutory approvals are secured from the respective competent authorities. The completion certificate which encompasses the mandatory NOC's from other departments is secured and handed over to the association.
XIII	The project proponent shall submit six-monthly reports on the status of	Half yearly compliance monitoring on the

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	<p>compliance of the stipulated conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective zonal office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board.</p>	<p>stagewise progress have been submitted and based on the same the compliance report from MoEF - Regional office - Chennai was also secured.</p>
XIV	<p>The environmental statement for each financial year ending 31st March in Form V as in mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forest Bangalore by email.</p>	<p>This is a residential development and no activity or process envisaged to quantify the requirements under the Environmental Statement as called for.</p> <p>It is evident from the fact that all residential association renewals against each year as per the TNPCB BP mandates only the common utilities and not for the overall development.</p>
XIX	<p>Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.</p>	<p>All the provisions as mandated and as applicable for the residential developments are complied</p>
XX	<p>The above condition will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1988 the Public Liability Insurance Act, 1991, along with their amendments draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of child right rules 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India / Hon'ble High Court of Madras and any</p>	<p>The EP act 1988 and the Water Act 1981 as applicable to this project have been complied.</p>

For Olympia Tech Park (Chennai) Private Limited



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	other courts of law including the Hon'ble Natural Green Tribunal relating to the subject matter.	
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7. With regard to the para 4 to 9, relating to the STPs and the consent for the same, the reply filed by the 1st respondent to the original application is relied on. Regarding the 2 STP's, the 1st respondent submits that the two STPs (315 KLD and 165 KLD) were tested on 11.08.2016 and commissioned on 26.08.2016. The test results showed that the treated water quality satisfied the norms, and the recycled water was used for flushing F1, F2 and OSR areas, as evident from the mail dated 27.08.2016 from Jayakumar, the then Property Manager. The 1st respondent operated them for one year, trained the operation team of the applicant during November 2016, through M/s.Larsen & Toubro Ltd, and thereafter handed over the entire common area, equipments and maintenance to the applicant's Association on 16.07.2017.
8. The 1st respondent further submits that from 16.07.2017, the applicant's Association is collecting the maintenance charges from members / flat owners for maintaining the common areas including two STPs and the applicant's Association also tested the treated water of the two STPs. The test report of the STP treated water dated 4th Oct 2017, shared by Mr.Venukumar, the Property Manager, under the applicant's Association, also confirmed the test parameters of the TNPCB norms.
9. The 1st respondent submits that however, the applicant did not adequately maintain the two STPs and during rainy season in October 2017, they attempted to service the two STPs without removing the sewage in the collection tank. This resulted in flooding of two STPs plants

For Olympia Tech Park (Chennai) Private Limited.


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and submerging all the equipments. Immediately, the applicant and the flat owners sought for the intervention of the 1st respondent. Hence, the 1st respondent sent their engineers to extend all possible assistance to the maintenance team of the applicant. The General Manager of the 1st respondent sent a mail dated 07.11.2017, to the applicant that the STPs malfunction was on account of improper maintenance by the applicant.

10. The 1st respondent submits that after 16.07.2017, the entire responsibility of maintaining the STPs lies with the applicant's Association only and the extension of assistance by the 1st respondent is not on account of any shortcoming in the design, capacity and functioning of the two STPs, but due to the request made by the applicant's Association.
11. The applicant has further alleged that respondent has not obtained the consent from 2013 to 2020. The respondent has obtained the consent for the 2 STP's by paying the fees right from the time of installation and commissioning, i.e., April 2016 till March 2021. The applicant's Association is not in any way prejudiced as the 2 STP's are in operation from August 2016, after commissioning (and subsequently handed over to the Association in July 2017). The treated water is meeting the norms and also available for utilisation as prescribed in the conditions. However, the applicant's Association did not take steps, permitting the utilisation is violative of the norms and they are responsible for the same. The first Respondent submits that the Report of Analysis dated 18.01.2021 shows

For Olympia Tech Park (Chennai) Private Limited



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that the parameters mentioned in the Consent Order, namely pH, Total Suspended Solids and Bio Chemical Demand are complied with.

12. The 1st respondent further submits that the applicant has made complaint to the Pollution Control Board stating that after the heavy rain on 4th & 5th January 2021, the STPs were submerged and sewage water was mixed with rainwater which are completely false and baseless. The respondent submits that due to unprecedented heavy rain, most parts of the Chennai city faced water logging as the municipal storm water drain could not cater to the volume of downpour. But the STPs were not submerged and the operation was not affected (except the ultra-filter, which was stopped for some time during heavy downpour in January 2021, as the treated water was not used for flushing by the applicant's association) The challenge of inadequate external municipal drain and water logging has to be pursued by the applicant's Association.

The 1st respondent further submits that the District Environmental Engineer issued a notice 21.12.2020 to the Association but instead of taking steps to use the treated water, the applicant's Association made a complaint and DEE has issued a notice dated 12.01.2021 to the 1st Respondent. The 1st Respondent submitted reply to the District Environmental Engineer on 25th January 2021, stating that the operation, maintenance of the entire premises including the two STP's are vested with the Association and in the capacity of occupier and for any non-compliance, if any, then the Association only is responsible, as the ownership of the property, facility and equipments are vested with them only.

For Olympia Tech Park (Chennai) Private Limited


Whole-Time Director

Hence, it is prayed that this Hon'ble Tribunal may be pleased to dismiss the above application and thus render justice.

For Olympia Tech Park (Chennai) Private Limited



Whole-Time Director

Solemnly affirmed at Chennai

on this the 6th day of February 2021

and signed in my presence

BEFORE ME


ADVOCATE : CHENNAI.

U. SRINIVAS
350 ce
Chennai

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KSM NIRMAN
A unit of
OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED
(CIN : U45208TN2013PTC090266)

By RPAD

25th Jan 2021

Ref: TNPCB/KSMN/Grande/2020-21/0101

To,
Er. D. Vasudevan, B.E., M.Tech.,
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Adigalar Street,
Maraimalai Nagar,
Chengalpattu District - 603209.

Sub: TNPC Board – Residential Complex - M/S KSM Nirman Pvt Ltd – (Amalgamated unit of Olympia Tech Park (Chennai) Pvt Ltd) –S.F. No. 2 9 old no. 39/4B1pt) etc. Isa Pallavaram Village, Pallavaram Taluk, Chengalpattu District – Violation of consent order conditions – Show Cause notice issued – Reply – reg.

Ref: Your Letter No. MMN2257/OL/DEE/TNPCB/MMN/W/2021 dated 12th Jan 2021 received on 18th Jan 2021.

This is with reference to the above mentioned subject matter and your letter dated 12th Jan 2021 which we have received on 18th Jan 2021 evening.

We are deeply surprised once again by the letter from your good offices citing special conditions 13 and Additional condition 4 & 9 and seeking action for compliance of the same. We wish to once again place on record that the construction was completed in 2016 and the maintenance of the premises and the operations of equipments including STP's were handed over to Association in July 2017. Thus the ownership of the premises and the equipments thereon are absolutely vested with the Association and the Association is collecting Monthly Maintenance charges for the same, which includes the STP as well, effective July 2017.

We bring to your attention that as occupier of the premises having complete control over the premises equipments and facilities the onus lies on the association to ensure compliance with statutory provisions as called for.

M/S KSM Nirman, (A unit of Olympia Tech Park (Chennai) Pvt Ltd), as a responsible Developer merely extended required technical support on the request made by the Association on need basis and also considering the community who are basically our esteemed customers. However, we would like to inform that we as a responsible Developer have discharged all our obligations as per norms and have secured the Consent from your good offices till date.

The complaint made by M/S Olympia Grande Apartment Owners Welfare Association on 04th and 05th January 2021 stating STP's are submerged and sewerage mixed with rain water and same is pumped in rain water drain leads to health hazard is totally baseless and false.

(Handwritten signature)

ET002874735IN IVR:6984002874735
SP INFL HUB ST. THOMAS MOUNT <600016>
Counter No:6,25/01/2021,16:44
To:D VASUDEVAN, TN POLLUTION CON
PIN:603209, Maraimalai Nagar SO
From:OLYMPIA TEC, SIDCO INDL ESTAT
Wt:23gms
Amt:41.30(Cash)Tax:6.30
<Track on www.indiapost.gov.in>

KSM NIRMAN

A unit of

OLYMPIA TECH PARK (CHENNAI) PRIVATE LIMITED

(CIN : U45208TN2013PTC090266)

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In fact, on the above-mentioned days i.e., 04th and 05th Jan 2021 had Incessant rains in the city and the existing EXTERNAL Municipal Storm drain could not cater to the volume of downpour which has posed challenges in egress of rainwater from the premises and there was absolutely no submerging or sewerage mixing. This challenge of inadequate external municipal drain is already indicated earlier as well and the matter has to be pursued by the Association with the municipal authorities. This issue has nothing to do with either STP operations or the treated water disposal from the site. However, the non- utilization of toilet flushing of treated water is really a matter of concern, as despite repeated advises and reminders from our side and from your end as well, the association has not taken it up when all the provisions are in place.

We once again reiterate, that the operations and maintenance of entire premises including the STP's are vested with the Association [in the capacity of occupier] and for any noncompliance it at all prevails, then the association only is responsible as we do not have any direct control over the property or its management in any legitimate terms.

Our communication of 28th as a response to your letter dated 21st Dec 2020 be taken on record and any such directions or notices needs to be served on the Association and not to us. As mandated by the TNPCB, the renewals of consent and other compliance with the consent conditions is solely resting with them, ignorance is not an excuse any way.

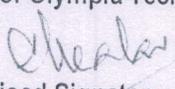
Further, we wish to clarify that both STP's are fully operational and the treated water is not utilized by the community which is in violation to the conditions of the consent by the community / association and a gross injustice to the environment. Very importantly their intake of water is very high and factually the non-compliance in this aspect is solely attributable to the Association's scant respect towards environment and their unwillingness to comply with the guidelines of TNPCB.

Further, pertaining to the OWC, though earlier the segregated wastes through garbage bags were collected through colour coded bins at one identified place within the campus for the authorised facilitator to collect the same was found viable and follow, but nearly three years after handing over, the Association insisted and we procured OWC. But the association did not even allow it to be taken inside the premises for installation. Since the premise and all the facilities are controlled and managed by the Association and despite our repeated request no response elicited from the association, which shows that they are not prepared to discharge the obligations cast on them. Hence, the Association is responsible for non-compliance.

Hence, we once again humbly submit, any issues pertaining to the operational requirements and its compliance be addressed to only the Association and not to us and oblige.

Thanking You

For KSM Nirman
A Unit of Olympia Tech Park (Chennai) Pvt Ltd


Authorised Signatory

Enclosed – As above.

Registered Office : No. 1, SIDCO Industrial Estate, Guindy, Chennai - 600 032.

Phone : 044 - 4356 3773 / 74 / 75 Fax : 91 - 44 - 4356 3289 Email : sales@olympiagroup.in

PAN : AABC08102F GST : 33AABC08102F1ZX



Santhome Enviro services

NABL (ISO / IEC 17025:2005) Accredited &
(A CONSTITUENT BOARD OF QUALITY COUNCIL OF INDIA)

ISO 9001:2015 Certified Laboratory

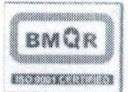
L4/2, East Avenue Road. (Near SBI) Korattur, Chennai-600 080

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



Cert No.TC-7144



TEST REPORT

Sample Ref No : SASW/220/01	Report No. : 220/01
Customer Name: M/s. Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044	Report Date : 02.02.2021 Page: 1 of 1
Sample Description : Sewage Water	Received On : 27.01.2021
Sample Drawn By/ Date : Customer /27.01.2021	Commenced On : 27.01.2021
Customer's Reference : Letter Dated on 27.01.2021	Completed On : 02.02.2021
Sample Mark : STP Treated Water -A9	
Sample Location : Olympia Grande	

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.59	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ⁺ B
2	Total Suspended Solids	mg/l	8.0	20	IS:3025: P.17:1984:R 2012
3	COD	mg/l	36.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	4.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	7.0	10	IS:3025 P.34 1988 R 2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report

for **SANTHOME ENVIRO SERVICES**



Verified & Authorized By

M.Maria Frank Omer - Quality Manager

- NOTE: 1. Test results shown in this test report relate only to the items tested.
2. This test report shall not be reproduce anywhere except in full and in same format without the Approval of the laboratory
3. Unless informed by the customer the test items will not be retained for more than 10 days from The date of issue of test report (exceptional for Microbiology and wastewater for which retaining time 7 days.)

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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SAS/W/220/01

Report No. : 220/01
Report Date : 02.02.2021
Page: 1 of 1

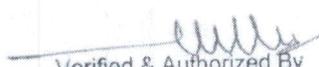
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	58	100	IS:1622-1981 Amd 4 RA 2009

End of Report

IS- Indian Standard

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES


Verified & Authorized By
M. Maria Frank Omer - Quality Manager



- NOTE:
1. Test results shown in this test report relate only to the items tested.
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Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



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Cert No.TC-7144



TEST REPORT

Sample Ref No : SASW/221/01	Report No. : 221/01
Customer Name:M/s.Clar Aqua Engineering Services pvt Ltd., Address : No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044	Report Date : 02.02.2021 Page: 1 of 1
Sample Description : Sewage Water Sample Drawn By/ Date : Customer /27.01.2021 Customer's Reference : Letter Dated on 27.01.2021 Sample Mark : UF Treated Water -A9 Sample Location : Olympia Grande	Received On : 27.01.2021 Commenced On : 27.01.2021 Completed On : 02.02.2021

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.48	6.5 to 9.0	APHA 23 rd Edn :2017 4500 H ¹ B
2	Total Suspended Solids	mg/l	<1.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	14.0	50	APHA 23 rd Edn :2017 5220 B
4	BOD at 27°C for 3 days	mg/l	BDL (DL=2.0)	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P.34 1988 R.2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

Verified & Authorized By
M.Maria Frank Omer - Quality Manager



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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. : SASW/221/01

Report No. : 221/01
Report Date : 02.02.2021
Page: 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd 4 RA 2009

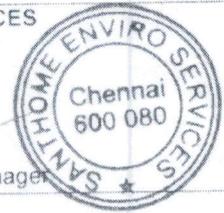
End of Report

IS- Indian Standard

MPN- Most Probable Number, NGT= National Green Tribunal

for **SANTHOME ENVIRO SERVICES**

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ISO 9001:2015 Certified Laboratory

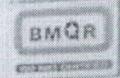
L42, East Avenue Road, (Near SBI) Korattur, Chennai-600 080

Ph : 044 - 42181525 / Mob: 9791530069

Email ID: santhomeenviro@gmail.com | Website : www.santhomeenvirolab.in



NABL
Cert No. IC-7144



TEST REPORT

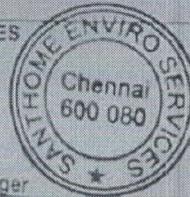
Sample Ref No: SASIW/222/01		Report No: 222/01			
Customer Name: M/s Clar Aqua Engineering Services pvt.Ltd., Address: No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044		Report Date: 02.02.2021 Page: 1 of 1			
Sample Description: Sewage Water		Received On: 27.01.2021			
Sample Drawn By/ Date: Customer /27.01.2021		Commenced On: 27.01.2021			
Customer's Reference: Letter Dated on 27.01.2021		Completed On: 02.02.2021			
Sample Mark: STP Treated Water -F1					
Sample Location: Olympia Grande					
Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C	-	7.72	6.5 to 9.0	APHA 23 rd Edn. 2017 4500 H'B
2	Total Suspended Solids	mg/l	12.0	20	IS:3025: P.17:1984:R.2012
3	COD	mg/l	45.0	50	APHA 23 rd Edn. 2017 5220 B
4	BOD at 27°C for 3 days	mg/l	5.0	10	IS: 3025 P. 44 1993 R. 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P.39 1991 R.2009
6	Total Nitrogen as N	mg/l	6.0	10	IS:3025 P.34 1988 R.2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	2.0	5.0	IS:3025 P.34 1988 R.2009

APHA -American Public Health Association, IS- Indian Standard

End of Report

for SANTHOME ENVIRO SERVICES

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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No S4SM/222/01

Report No 222/01
Report Date 02.01.2020
Page 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	60	100	IS: 1622-1991 And 4 RA 2009

End of Report

IS- Indian Standard

MPN- Most Probable Number, NGT= National Green Tribunal

for SANTHOME ENVIRO SERVICES

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M. Maria Frank Omer - Quality Manager



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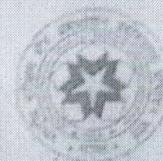
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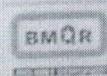
1412, East Avenue Road, (Near SBI Korattur) Chennai 600 080

Ph: 044 - 42181525 - Fax: 9781530054

Email: santhomeenviro@gmail.com Website: www.santhomeenviro.com



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Cert No. TC-7144



TEST REPORT

Sample Ref No	SASW/223/01	Report No.	223/01
Customer Name	M/s. Clar Aqua Engineering Services pvt Ltd.,	Report Date	02.02.2021
Address	No.13, 2 nd Main Road, New Colony, Chrompet, Chennai-600 044	Page:	1 of 1
Sample Description	Sewage Water	Received On	27.01.2021
Sample Drawn By/ Date	Customer /27.01.2021	Commenced On	27.01.2021
Customer's Reference	Letter Dated on 27.01.2021	Completed On	02.02.2021
Sample Mark	UF Treated Water -F1		
Sample Location	Olympia Grande		

Sl No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per CPCB	TEST METHOD
1	pH value at 25°C		7.45	6.5 to 9.0	APHA 23 rd Edn 2017 4500 H'B
2	Total Suspended Solids	mg/l	5.0	20	IS:3025 P 17:1984 R 2012
3	COD	mg/l	32.0	50	APHA 23 rd Edn 2017 5220 B
4	BOD at 20°C for 3 days	mg/l	4.0	10	IS: 3025 P 44 1993 R 2009
5	Oil & Grease	mg/l	<1.0	10	IS 3025 P 39 1991 R 2009
6	Total Nitrogen as N	mg/l	BDL (DL=1.0)	10	IS:3025 P 34 1988 R 2009
7	Ammonical nitrogen as NH ₄ - N	mg/l	BDL (DL=1.0)	5.0	IS:3025 P 34 1988 R 2009

BDL= Below Detectable Limit; DL= Detection Limit

APHA - American Public Health Association, IS- Indian Standard

End of Report
for SANTHOME ENVIRO SERVICES



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TEST REPORT - MICROBIOLOGICAL EXAMINATION

Sample Ref No. SAS/W/223/01

Report No. 223/01
Report Date 02.02.2021
Page 1 of 1

Sl. No	PARAMETERS	UNITS	RESULTS	Tolerance limits for Treated Outlet as per NGT	PROTOCOL
MICROBIOLOGICAL EXAMINATION					
1	Faecal Coliforms	MPN / 100ml	Absent	100	IS:1622-1981 Amd 4 RA 2009

End of Report

IS - Indian Standard

MPN - Most Probable Number NGT = National Green Tribunal

for SANTHOME ENVIRO SERVICES

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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SITTING AT SOUTHERN BENCH**

I.A.No. of 2021
In

O.A.No. 53 of 2020

BETWEEN

Olympia Grande Owners' Welfare
Association,
Rep. by its Secretary
Mr.S.Chandrasekar,
... Applicant

AND

1. M/s.KSM Nirman Private Ltd.,
Rep. by its Managing Director,
& 2 others
... Respondents

TYPED SET OF PAPERS

M/s R.SARAVANAKUMAR 319/93
E.VEDA BAGATH SINGH 430/95
K.VIJAYARAGAVAN 3454/10
J.RAJA RAO 1703/12 &
M.GOPINATH 2818/19